

request the Government of India to come out with a clear vision in so far as Lalgarh case is concerned.

SHRI SITARAM YECHURY (West Bengal): Sir, I would like to associate myself with this important matter and add that the Government must explain as to how the Ministers of the Union Cabinet are instigating the Maoists. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: He has mentioned it. ...*(Interruptions)*... You just associate. ...*(Interruptions)*...

SHRI TAPAN KUMAR SEN (West Bengal): Sir, I would also like to associate myself with the issue raised by my colleague. ...*(Interruptions)*...

SHRI SAMAN PATHAK (West Bengal): Mr. Deputy Chairman, Sir, I also associate myself with this. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please associate only. ...*(Interruptions)*... Okay. Now, Shri P. Rajeeve.

Discrimination against women candidates in the recruitment process of the State Bank of India

SHRI P. RAJEEVE (Kerala): Mr. Deputy Chairman, Sir, I would like to draw the attention of the Government towards the barbaric discrimination against women candidates in the recruitment process of State Bank of India. Sir, in the medical fitness test, which is the last stage of recruitment, the women candidates are compelled to undergo a pregnancy test, which has been introduced for the first time in the State Bank of India. Now, the LIC is also thinking of introducing this pregnancy test in their recruitment process.

Sir, as per the directions, in case of a female candidate, if it is found that she is pregnant, she should be rendered 'temporarily unfit', and, after three months of delivery, she should also be compelled to undergo another pregnancy test. In the guidelines, clause (a) states, for females, pregnancy is a bar for immediate appointment. Only after three months of the delivery, a fresh examination should be undertaken.

This compulsory pregnancy test in the recruitment process does not find place in any other bank including private banks in this country. It is shameful for the country. Therefore, I urge upon the Finance Minister to intervene in this matter and amend these guidelines immediately. Thank you.

श्री कलराज मिश्र (उत्तर प्रदेश) : उपसभापति जी, मैं स्वयं को इससे संबद्ध करता हूँ।

श्री प्रकाश जावडेकर (महाराष्ट्र) : उपसभापति जी, मैं स्वयं को इससे संबद्ध करता हूँ।

Supply of spurious milk in Maharashtra

श्री राजनीति प्रसाद (बिहार): सर, मैं एक बहुत ही महत्वपूर्ण बात सदन के सामने रखना चाहता हूँ। हमारे देश में हजारों, लाखों मिठाई की दुकानें हैं, लेकिन न्यूज आया है कि 5 लाख लीटर सिंथेटिक दूध पूरे सतारा, महाराष्ट्र में सप्लाई किया गया। वह दूध न गाय का है और न भैंस का, बल्कि उसे कैमिकल्स से